



2026:AHC-LKO:8216-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CIVIL MISC REVIEW APPLICATION DEFECTIVE No. - 27 of 2026

Rakesh Kumar

.....Applicant(s)

Versus

U.O.I. Thru. The Secy. Govt. Of India Ministry Of
Defence New Delhi And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ashok Singh, Pramod Kumar
Counsel for Opposite Party(s)	:	

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE SUBHASH VIDYARTHI, J.**

(Order on IA/1/2026; Application for Condonation of Delay)

1. Case is called out.
2. None appears for the applicant to press the application for condonation of delay in filing the review application.
3. Even though the Limitation Act, 1963 does not apply *stricto sensu* to the review proceedings seeking review of a judgment passed under Article 226 of the Constitution of India in view of a Single Judge Bench's decision in the case of ***Smt. Mohd. Jahan Begum & Another (M/S 349/2007) vs. Board of Revenue, U.P. Allahabad & Others*** passed in ***Review Petition No.329 of 2010 dated 23.09.2016***, nevertheless, delay is a factor to be taken into consideration and is required to be explained. The delay in filing the review application is of 354 days as on 20.01.2026, moreover, none is present to press this application, accordingly, the application for condonation of delay is **dismissed for want of prosecution**, consequently, the review application also stands rejected.

(Subhash Vidyarthi,J.) (Rajan Roy,J.)

February 3, 2026

-Piyush-